

**Corporate Debtor: Era Housing and Developers India Limited**

**Undergoing Liquidation Process**

**List of Stakeholders**

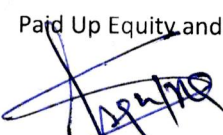
**(Regulation 31 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulation, 2016)**

Upon admission of claims received from the creditors pursuant to the public announcement dated 17<sup>th</sup> December, 2019 in line with the order of Hon'ble National Company Law Tribunal, Principal Bench, New Delhi dated 03<sup>rd</sup> December, 2019. List of Stakeholders of the Corporate Debtor is as under (as per Regulation 31(1)(2) of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulation, 2016.

**A. Financial Creditors**

Sr. No.	Name of the Stakeholder	Nature of Stakeholder	Amount Claimed (IN INR)	Amount Admitted (IN INR)	Classification	Voting Share (%)
1.	IFCI LIMITED	Financial Creditor	238,91,36,676	238,91,36,676	Unsecured	73.22
2.	SICOM LIMITED	Financial Creditor	16,77,52,177	16,77,52,177	Unsecured	5.14
3.	STCI Limited	Financial Creditor	70,60,14,494	70,60,14,494	Unsecured	21.64
	Total		326,29,03,347	326,29,03,347		100.00

- B. **Operational Creditor:** I had received one claim from operational creditor i.e. National Security Depository Limited. I had advised through mail to concerned operational creditor to submit claim in prescribed format under IBC Code 2016 and its Regulations. As I had not received any communication regarding above, so I reject the claim.
- C. **Any Other Stakeholder:** I had received claim from Hi- Point Investment & Finance Private Limited through its Resolution Professional namely Mr. Vikram Kumar. I had advised through mail for submission of requisite proofs for verification of claim, as till today, no information/\*documents have been received by me. So, I reject the claim.
- D. **Any Other Stakeholder:** I had received two claims i.e. from Adel Landmarks Limited & Rational Buildcon Pvt Ltd through its Resolution Professional namely Mr. Udayraj Patwardhan. As claims in both cases were not submitted in format prescribed by IBC Code 2016 and its Regulations. I had advised through mail for submission of claim in prescribed format. There is no response, so I reject both claims.
- E. **Any Other Stakeholder:** I had received two claims i.e. from Resolve Estates Private Limited & Desertmoon Realtors Pvt Ltd through its Director namely Mr. Sandeep. I had advised through mail to the concerned stakeholder for submission of claim in proper format as prescribed in IBC Code 2016 and its Regulations, As there is no response till date so I reject both claim.
- F. Paid Up Equity and Preference Share Capital INR 289,70,700 as per Balance Sheet of FY 2018-19

  
CA IP Sunil Kumar Gupta  
Liquidator

Date: 04/03/2020  
Place: New Delhi

